IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. _____ OF 20____

Petition for Letters of Administration with a copy of an authenticated copy of the Will annexed to the property and credits of

[Insert name in full, nationality, domicile, religion(in case of Muslims, mention sect), marital status, occupation and, place of residence at the time of death. If the deceased was a bachelor or spinster, that should be stated]

)	Decease
)	
(insert full name, age, nationality, domicile,))	
Occupation and full address of Constituted Attorney)	
Constitute Attorney of	_)	
	_)	
(insert full name, age, nationality, domicile,)		
Occupation and full address of original Petitioner))		
being the Executor or Executors (mention)	
exact capacity) named in the Will of the abovenamed)	

THE PETITION OF THE PETITIONER ABOVENAMED

то

THE HONOURABLE THE CHIEF JUSTICE AND JUDGES OF THE HIGH COURT

SHEWETH:-

(2) That the said deceased at the time of death left property within Greater Mumbai and in the State of Maharashtra and elsewhere in India. (details may be corrected as per the facts of the case)

(3) That hereto annexed and marked Exhibit "_____", is the properly authenticated copy *(See section 228 of the Indian Succession Act, 1925)* of the Probate of the Will of the said Deceased which Probate was granted on the

day of, 20_			20) (insert date on which Probate					
granted	by	foreign	COL	urt)	under	the	Sea	al of	the
		· · · · · · · · · · · ·				,		_ (inser	rt name
and	address	of	the	for	reign	court)	to	the	said
					<u></u>	(insert	full	name	of the

Executor to whom Probate was granted), Executor named in the said Will.

(4)	That the said			<u></u>	(insert full r	name o	of original
Peti	tioner)	is to the best	of the Peti	tioner's	s beliefs at p	resent	t residing
at							in
			(insert	full	address	of	original
Peti	tioner)	<u> </u>					

(5) That the Petitioner has truly set forth in Schedule No.I, hereto annexed and marked as Exhibit "_____", all the property and credits which the Deceased died possessed of or entitled to at the time of his death which have or are likely to come to his hands.

(6) That the Petitioner has truly set forth in Schedule No. II, hereto annexed and marked Exhibit "_____" all the items that by law he is allowed to deduct for the purpose of ascertaining the net estate of the Deceased.

(7) That, the Petitioner has truly set forth in Schedule No. III, hereto annexed and marked Exhibit "_____', the property held by the Deceased as a trustee for

another and not beneficially or with general power to confer a beneficial interest.

(8) That the assets of the Deceased after deducting the items mentioned in Schedule No. II but including all rents; interest and dividends which have accrued since the date of the death of the Deceased and increased value of the assets since the said date are of the value of Rs.

(insert net total amount of Schedule annexed to Petition)

(9) That the said			(in:	sert		
full name of the Executor) as such Executor as aforesaid has by the Power of						
Attorney, hereunto annexed and marked as Exhibit "_	" 	beariı	ng date	the		
day of,	20		appoin	ted		
	(insert	full	name	of		
Constituted Attorney) to be his attorney for him and	in his n	ame	and on	his		
behalf to apply for and obtain a grant of Letters of Ac	Iministrat	tion to	the est	ate		
of the said Deceased, with a copy of the said Probate	of the sa	aid Wi	ll annex	ed,		
from the High Court at Bombay or any other competer	nt Court i	in Indi	a limited	d to		
the property which the said						

(insert full name of the Deceased) died possessed or entitled to in India.

(10) That no application has been made to any Court, other than the Court referred to in paragraph 3 above, for Probate of any Will of the said Deceased nor to any Court for Letters of Administration to his property and credits (with or

without a copy of an authenticated copy of the Will annexed) (or if made, state to what Court, by what person and what proceedings have been taken).

The Petitioner prays that Letters of Administration (with a copy of the authenticated copy of the Will annexed) to the property and credits of the said *(insert full name of the Deceased)* deceased may be granted to him, having effect throughout the State of Maharashtra / India for the use and benefit of the said *(insert full name of the State of State of the State of the State of the State of State*

Sworn / Solemnly affirmed at _____)

This _____, 20____, 20____,

Advocate for Petitioner

PETITIONER

VERIFICATION

I,	, (insert
full name of Petitioner) the Petitioner abovenamed, do swear in the	name of
God / solemnly affirm that what is stated in paragraphs	_ is true

to my own knowledge, and what is stated in the remaining paragraphs _______ is stated on information and belief and I believe the same to be true.

Sworn / Solemnly affirmed at _____)

This _____, 20____, 20____,

Before me,

Advocate for Petitioner